Monika 22/9/25

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSET(S) ["SECURED ASSET(S)"] UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 5 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on ***As is what is" and "As is where is" and "Whatever there is"*** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Details of Borrower(s)/ Guarantor(s)	DESCRIPTION OF SECURED ASSET(S)	Details of Auction	
1.REAL BUY 15 2. TANU SHARMA 3. HARDUTT SHARMA 4. PANKAJ SHARMA LAN – HCFDELSEC00001007996	Property 1:- Property Description- Residential Property bearing No. 60-B Area measuring 100 Sq.Yds. ie 83.61 Sq.mtrs, out of Khasra No. 318/2, situated in Residential Colony Anand Vihar, PKT-B, Nasarpur Pargana Loni, Distt. Ghaziabad, U.P	Reserve Price	Rs. 1,03,95,000
		EMD	Rs. 10,39,500
		Last Date of EMD Deposit	23.10.2025
		Date of Auction	24.10.2025
		Incremental Value	Rs. 1,00,000/-

Kindly note the time of the Auction will be between 11.00 AM to 01.00 PM with an incremental Value of Rs. 1,00,000/-. For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. www.ugrocapital.com or contact the undersigned at authorised.officer@ugrocapital.com

Please note that sale notice which was published on 19.09.2025 in this account stands recall.

Place: GHAZIABAD / DELHI
Date: 20.09.2025

Sd/-(Authorised Officer)
For UGRO Capital Limited

REGENCY FINCORP LIMITED

(Formerly known as Regency Investments Limited)
CIN: L67120PB1987PLC007085
Corp. & Regd. Office: Unit No. 1701, 17th Floor, Sushma Infinium, Chandigarh-Ambala Highway, Zirakpur-140603
Contact No.: +91 7717593645 Web: www.regencyfincorp.co.in
Email: regencyinvestmentsltd@gmail.com

NOTICE OF POSTAL BALLOT

Pursuant to the provisions of Section 108 and 110 and other applicable provisions of the Companies Act, 2013 (the "Act"), read with the Companies (Management and Administration) Rules, 2014 and various circulars issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars") and in compliance with the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the matters set out in the Notice of Postal Ballot dated 17th September, 2025, is proposed to be passed through Postal Ballot voting through electronic means (remote e-voting). Dispatch of the said Postal Ballot Notice along with the Explanatory Statement has been completed on 19th September, 2025.

The copies of the Notice of Postal Ballot is available on the website of the Company www.regencyfincorp.co.in; on the website of NSDL viz. www.evoting.nsdl.com and also on the website of the BSE Limited at www.bseindia.com (where the shares of the Company are listed).

In conformity with the regulatory requirements, the Members are advised to cast their vote on the matters covered in the Postal Ballot Notice through remote e-voting which will commence from Saturday, 20th September, 2025 at 9:00 A.M. and shall end on Sunday, 19th October, 2025 at 5:00 P.M, afterwards the remote e-voting shall be blocked by NSDL. The Voting rights of the members (i.e. members of the Company whose names appeared in the Register of Members/ Beneficial Owners as maintained by the Company/Depositories) shall be reckoned as on Friday, 12th September, 2025 which is the Cut- Off Date. Further, pursuant to the MCA circulars the requirement of sending physical copies of the Notice, postal ballot forms, and pre-paid business reply envelopes has been dispensed with.

The result of Postal Ballot will be declared latest by Wednesday, 22nd October, 2025 and will also be uploaded on the website of the Company, on website of NSDL, on the website of BSE Limited, where the company's shares are listed.

For REGENCY FINCORP LIMITED
Sd/-
Gaurav Kumar
Managing Director
DIN: 06717452

Place: Zirakpur
Date: 19th September, 2025

For All Advertisement Booking
Call : 0120-6651214

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

Zonal Office : Bahraich-271801

DEMAND NOTICE [Under Sec. 13(2) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002]

Notice hereby Issued under Sec. 13(2) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002

Name of the Account/ Borrower/Proprietor /Guarantors	Description of the charged/mortgaged/hypothecated property (all the part & parcel of the property consisting of)	Date of Demand Notice/ Amt. Outstanding
Branch.-Nawabganj **Borrower- M/s Ehteshmul Hasan (Prop- Ehteshmul Hasan):- Address:** Vill & Post- Nawabganj, Tehsil- Nanpara, Dist Bahraich-271805 **Proprietor and Mortgagor- Mr. Ehteshmul Hasan S/o Iqbal Ahmad Address:** Vill & Post- Nawabganj, Tehsil- Nanpara, Dist Bahraich-271805 **Gaurantor-1.Mr. Mustakeem S/o Noor Mohd. Address:** Vill & Post- Nawabganj, Tehsil- Nanpara, Dist Bahraich-271805 **2. Mr. Nunuddin Ansari S/o Bahau Address:** Vill & Post- Nawabganj, Tehsil- Nanpara, Dist Bahraich-271805	All that part and parcel of land and Building having area 2180 Sq.Ft Situated at Village Gareshpur Nimnihara, Pargana Charsa, Tehsil Nanpara, Distt Bahraich in the name of Ehteshmul Hasan, Registration Details-Sale deed dated 25.02.2013 registered at Bahi no 1, Khata No. 6875 at Pageel 99 to 128 at Sikela no 2754 in the SRO Nanpara on 25.02.2013. **Boundaries-** East- Road Mirja Fatia to Nimnihara. West- House & Parti Rajendra Prasad. North. Parti & House Palau alias Shajaad. South: Parti Plot Hira Lal Sonar. **Hypothecated assets-** Hypothecation of entire stocks/ current assets both present and future, all movable assets, book debts and receivables and plant and machinery.	**Dated. 03.09.2025** Outstanding - **Rs. 12,80,393/- as on 02.09.2025** + Int. & others charges

Above Borrower has availed loans/credit facilities from our Bank as per details given above. In consideration of the credit facilities availed in the accounts and to secure repayments of the said loans/credit facilities availed by Borrower and Guarantor have executed various documents wherein and where under charge/mortgage/assignment/hypothecation have been created over immovable/movable properties in favour of the Bank as per details given above. Though the said loan is already due for repayment, borrower & guarantors have failed and/or neglected to repay the outstanding dues or regularize the account in spite of our repeated requests. Borrower & Guarantor have violated the terms of Sanction and also made the account irregular and as a consequence the account has become a non-performing asset and has been classified by us as such, as per RBI guidelines. **We have already issued detailed demand notices under Sec 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Courier /Registered post with acknowledgment, which have been returned undelivered.** By this notice, Borrower & Guarantors are called upon to discharge the entire liability as on date of demand notice along with interest thereon, as specified above to us as secured creditor within 60 days from the date of this notice, failing which the Bank shall be constrained to exercise all or any of our rights) conferred under Sec. 13(4) and other provisions of the above act. Please take notice that in terms of Sec.13 (13) of the said act, shall not after receipt of this notice by very safe/lease or otherwise any of the secured assets above referred to without prior written consent of our Bank. Borrower & Guarantors are also put on Notice that any contravention of the injunction/restraint as provided under the said Act is an offence. This notice is issued without prejudice to any other rights available to our Bank under the above Act and/or any other law in force.
Your attention is invited to the provisions of sub section (8) of section 13 of the act in respect of time available to redeem the secured asset.
The borrowers in particular and the public in general are hereby cautioned not to deal with the property / ies and any dealing with the property / ies will be subject to the charge of Indian Bank for the amounts and interest thereon mentioned against each account.
Place: Bahraich, Date 19.09.2025

Authorised Officer, Indian Bank

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SCHEDULE-1
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF MEGA PROPERTIES PRIVATE LTD

1.	Name of corporate person	**MEGA PROPERTIES PRIVATE LTD**
2.	Date of Incorporation of Corporate Person	27/01/1989
3.	Authority under which corporate person is incorporated/registered	Registrar of Companies-Delhi
4.	Corporate Identity Number / Limited Liability Identity number of corporate person	U74899DL1989PTC034814
5.	Address of the registered office and principal office (if any) of corporate person	C-4/142, Safdarjung Development Area, Hauz Khas, New Delhi-110016
6.	Liquidation commencement date of corporate person	16/09/2025
7.	Name , address, email address, telephone number and the registration number of the liquidator	Name: MONIKAAGARWAL Address : 205, Chopra Complex, 8, Preet Vihar, Community Centre, New Delhi - 110092 Contact No. - +91-9873924087 Email Id : liquidator.mega@gmail.com cacsmonika.agarwal@gmail.com Regn No. IBBI/IPA-001/IP-P01137/2018-19/11866
8.	Last date for submission of claims	15/10/2025

Notice is hereby given that the **Mega Properties Private Ltd** has commenced voluntary liquidation on **16th day of September, 2025.**

The stakeholders of **Mega Properties Private Ltd** are hereby called upon to submit a proof of their claims, on or before **15th day of October, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20/09/2025
Place: Delhi

Sd/-
(MONIKA AGARWAL)
Regn No. IBBI/IPA-001/IP-P01137/2018-19/11866
AFA No: AA1/11866/02/311225/108002 Valid upto: 31.12.2025

Mahindra FINANCE

Registered Office : at Gateway Building, Apollo Bunder, Mumbai- 400 001.
Corporate Office : at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070 .

DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Mahindra and Mahindra Financial Services Ltd** by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas **Mahindra and Mahindra Financial Services Ltd** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/Co-Borrower's/ Guarantor's/Mortgagors as mentioned in column No.1 to repay the amount mentioned in the notices with future interest therein within 60 days from the date of notice.

Name of Borrower/ Co-Borrower/Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs.../- as on
1. CM Autosales Private Limited (Borrower) **2. Mr. Rajesh Mahajan** (Director & Guarantor 1) **3. Mr. Mahesh Mahajan** (Guarantor 2)	**Sanction Letter bearing Ref. No:** (i) 19121901000000033 Dated 31.12.2019 (ii) SME/INF/CMAPL-001/17-18 Dated 23.01.2018 **Loan No. / Contract No.** (i) ICHF00120203379 (ii) SCF/19/00019242 & SCF/20/00021258 **Loan amount Rs. (i) Rs.3,90,00,000/-** (Rupees Three Crore and Ninety Lakh Only) **(ii) Rs.7,50,00,000/-** (Rupees Seven Crore and Fifty Lakh Only)	**Mortgaged Immovable Property details: ITEM NO-1-** All the piece and parcel of plot measuring 2 kanal 2.1/2 marla in khata no.56/62, khasra no.3//20/1(5-19), its 24/119 share i.e.1 kanal 4 marla and khata no.56/62, khasra no.3/119(2-18)its 37/116 share i.e. 18.1/2 marla, Village Miyapur Hadbast 319, Anandpur sahib, District- Ropar, Punjab.	**Date of NPA: 05.05.2020** **Demand Notice Date: 16.09.2025**	**Rs.7,01,09,970.75/-** (Rupees Seven Crore One Lakh Nine Thousand Nine Hundred Seventy and Seventy-Five Paise only) **as on 18.08.2025**

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Mahindra and Mahindra Financial Services Ltd** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to **Mahindra and Mahindra Financial Services Ltd** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law; you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date : 20.09.2025 | Place : Ropar, Punjab.

Sd/- Authorised Officer, Mahindra and Mahindra Financial Services Ltd.

AXIS BANK

AXIS BANK LIMITED (CIN: L65110GJ1993PLC020769)
Corporate Office: Structured Assets Group, "Axis House", 7th Floor, P.B.Marg, Worli, Mumbai - 400 025.

INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR ASSIGNMENT OF DUES

Axis Bank Limited, hereby invites proposal from ARCs / NBFCs / FIs for acquisition of debt SHARAN HOSPITALITY PRIVATE LIMITED ("SHPL") which owns and lease out property at Vile Parle, Mumbai with leasable area of ~68,790 sq.ft. with debt outstanding of Rs. 175.91 crores plus further interest from Sep 18, 2025, through an open bidding process at a reserve commercial price of Rs. 99.00 crores. The sale of debts on "As is where is and as is what is basis." and without any recourse to Axis Bank Ltd.

The schedule of procedure and timelines for the bid are as under:

Bid Process	Timelines
ARCs / NBFCs / FIs to submit Expression of Interest (EOI)	29-Sep-25
Timeline for Due Diligence	15-Oct-25
Last Date of submission of Binding offer	15-Oct-25
Declaration of successful bidder	16-Oct-25
Issue of acceptance	16-Oct-25
Receipt of assignment consideration and execution of Assignment Agreement	20-Oct-25

The broad terms of the offer are as follows :-

1. The assignment shall be on Cash Basis only.
2. The ARCs / NBFCs / FIs ("Bidders") should submit an unconditional Expression of Interest ("EOI") along with an EMD of Rs.10 lakhs via Demand Draft in favour of 'Axis Bank Ltd.' payable at Mumbai expressing their interest in conducting the due diligence and acquiring the above account/debt on or before 6.00 PM on September 29,2025.
3. The EOI should be e-mailed to nilay.sharan@axisbank.com and chaitali.shah@axisbank.com within the above timelines with Subject as 'EOI for Open Bidding process of SHARAN HOSPITALITY PRIVATE LIMITED' and submission of original hard copy of the EOI along with EMD at the address mentioned herewith Mumbai: Chaitali Shah/ Nilay Sharan , Structured Asset Group, Axis Bank Ltd. Axis House, 7th Floor, D- Wing, Wadia International Centre, P.B. Marg, Worli, Mumbai 400025 on or before 6.00 PM on September 29,2025.
4. Please note that interested bidders shall be permitted to participate in the process only if EMD amount has been received by the bank along with unconditional EOI.
5. The Bank reserves the right to accept or reject any ineligible EOI without assigning any reasons thereof.
6. Information Memorandum and details of the SHPL will be shared with Bidders who submit their EOI, after execution of Non-Disclosure Agreement in the Bank's format. Such information is furnished on the basis of data available with Axis Bank Ltd. and shall not be deemed to be a representation by Axis Bank Ltd. about quality of assets/properties.
7. Bidders to conduct their own due diligence, investigation, analysis and independent verification. Cost of the same will have to be borne by the Bidders.
8. The sale would be through Open Bidding process with a reserve price of Rs.99.00 crores.
9. By virtue of submission of offer, it shall be deemed that the participating Bidders have conducted their own independent due diligence in all aspects covering the liabilities, legal proceedings, encumbrances, and any other dues to their complete satisfaction.
10. During the process, format bid document will be provided to the participating bidders who would be required to submit the signed bid document along with details/Name, Designation, Phone number and Email address) of Officials authorized for submitting the bid and for representing the institution in the auction process. Scan copy of bid documents to be emailed to chaitali.shah@axisbank.com/nilay.sharan@axisbank.com. Also the hard copy of the signed bid documents and other documents should be delivered to Senior Vice President, Structured Asset Group, Axis Bank Ltd. Axis House, 7th Floor, D- Wing, Wadia International Centre, P.B. Marg, Worli, Mumbai 400025.All the necessary documents along with the bid should reach us on or before October 16,2025 by 05.00 p.m.
11. Conditional and contingent offers shall be liable to be disqualified by Axis Bank Ltd.
12. The participating Bidders shall not be entitled to withdraw or cancel its/their offer once submitted. In an event of successful bidder withdrawing from the auction process after submission of bid, the said Bid amount / EMD / any upfront amount shall stand forfeited and Axis Bank reserves its rights to charge interest, damages etc. from the said bidder and shall at its own discretion file case against the said bidder under the provisions of applicable law in force.
13. Any Bid amount / EMD / upfront amount submitted by the successful bidder is on non-refundable basis and the said Bid amount / EMD / upfront amount shall not be refunded back to the successful bidder in any event whatsoever (including but not limited to cancellation or withdrawal of bid by the successful bidder).
14. The unsuccessful bidders may collect the EMD amount which will be returned without interest to them in due course of time after conclusion of the process.
15. In any event of delay whatsoever of any sort due to any action of the Bidder, any third Party (including but not limited to the suspended management / promoter), or any order of the courts/tribunal/forum etc., Axis Bank shall not be liable to refund the Bid amount / EMD / any upfront amount or payment of any interest / claim / damages whatsoever in nature.
16. Evaluation of the offers shall be at the discretion of Axis Bank Ltd.
17. Axis Bank Ltd. reserve the right to modify, alter the terms and conditions for sale.
18. Axis Bank Ltd. reserves the right to modify, alter the terms and conditions of sale and also reserves its right to reject any or all the bids, withdraw the assets from sale, defer or cancel the sale, in totality at any stage, without assigning any reason whatsoever, if in the view of Axis Bank Ltd., the process is not viable or it would prejudicially affect the interest of Axis Bank Ltd. owing to any reason. All decisions of Axis Bank Ltd. in regard to the sale process shall be final and conclusive. No claim for compensation on account of rejection of bids and/ or rescinding/ cancellation of sale process shall be entertained.
19. The offer shall remain valid till 10th November 2025 within which period, the online process of

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Vimal Kumar Mrs. Monu Devi Mrs. Sushila Devi **Prospect No.JL10677670**	All that piece and parcel of the House At Gata No. 134, Rafiyabad, Baliiya, Aonla, Bareilly, Uttar Pradesh-243301 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Built_Up_Area Property Area: 900.00, 900.00	Rs.5802551/-(Rupees Five Lakh Eighty Thousand Two Hundred Fifty Five)	29-04-2025	17-09-2025
Mr.Bhagwan Das, Mrs. Girajswati Bhagwan Das Dairy Girajswati Agriculture **Prospect No.JL10370198**	All that piece and parcel of the Property Admeasuring 100 Sq Yds Gata No 61, Kemuwa,Chandpur, Baliia Bareilly, Uttar Pradesh, India, 243402 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 900.00, 675.00, 580.00	Rs.5462751/-(Rupees Five Lakh Forty Six Thousand Two Hundred Seventy Only)	10-06-2025	17-09-2025
Mr.Arjun Prabhakar Miss.Ram Jantri Prabhakar Mr. Ram Kishore Prabhakar Mrs. Pre **Prospect No.JL10573056**	All that piece and parcel of the Property Adm-841 Sqft Khet No. 426,427,428,,429 Sithoura,Shanti Bihar, Bareilly, Saniya Road, Bareilly, Uttar Pradesh, India, 243001 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 841.00, 631.00, 560.00	Rs.5392164/-(Rupees Five Lakh Thirty Nine Thousand Two Hundred Sixteen Only)	09-06-2025	17-09-2025
Mr. Vijay Kumar Mr. Rambabu Mr. Shivam Kumar Mrs. Nisha Gautam Vijay Travels **Prospect No.JL10635753**	All that piece and parcel of the Property Comprised In Gata No. 51 Measuring 75.27 Sq. Mtrs Situated In Vill. Kaimua Teh, Aonla Distt. Bareilly Uttar Pradesh, India, 243402 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 810.00, 810.00, 648.00	Rs.5508641/-(Rupees Five Lakh Fifty Thousand Eight Hundred Sixty Four Only)	10-06-2025	17-09-2025
Mr. Prathviraj Yadav Mrs. Sitaro Devi Mrs. Vimla Devi Prathviraj Yadav Dairy **Prospect No.JL10743493**	All that piece and parcel of the Property Comprised In Gata No. 165 Measuring 75.27 Sq. Mtrs, Situated At Vill. Rafiyabad Teh. Aonla Distt. Bareilly Uttar Pradesh, India, 243402 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 810.00, 250.00, 190.00	Rs.4891304/-(Rupees Four Lakh Eighty Nine Thousand One Hundred Thirty Only)	10-06-2025	17-09-2025

For, further details please contact to Authorised Officer at Branch Office:- Plot No.- 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagsar Showroom,Moti Nagar, New Delhi/ A-10, & A-10, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Delhi/ Noida, Date: 20-09-2025

Sd/- Authorised Officer, For IIFL Home Finance Ltd.

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

SN	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Sunil Kumar Suman Rani LAN: HL00000000094328	20-Jul-24 Rs. 15,13,890/- and 15-Jul-24	A Plot/house bearing UID No.6044905788 UID No.6044905 PAS100PH0778A measuring 308 sq. meters Situated in the Lal Dora Area of Village Bighar Distt Fatehabad Haryana. 125050. Boundaries: North - 6044905PAS100PH0775A. South - Street. East - 6044905PAS100PH0769A. West - 6044905PAS100PH0777A.	Physical Possession taken on 17-09-2025

Date : 20.09.2025
Place : Fatehabad

Authorised Officer
Vastu Housing Finance Corporation Ltd

PUNJAB & SIND BANK

(A Govt. of India Undertaking)

BRANCH OFFICE: RAILWAY ROAD, MOGA, DISTT. MOGA -142001

[RULE 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the Undersigned being **"Authorized Officer"** of **Punjab & Sind Bank, Chief Manager, Railway Road, Moga,** Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in Exercise of power conferred under section 13(12) read with security interest (Enforcement) Rules, 2002. Issued a **demand notice** under Section 13(2) of SARFAESI Act 2002 calling upon the following borrower(s)/Guarantor(s) to repay the amount mentioned in notice within 60 days of the date of receipt of the said notice.

The Borrower(s)/Guarantor(s) having failed to repay the amount notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described here below in Exercise of the power conferred on him/ her under section 13(4) of said Act read with rule 8 & 9 of the said rules.

The Borrower(s)/Guarantor(s) in particular & the public in general is hereby cautioned not to deal with the said property and dealing with the property will be subject to the charge of the **Punjab & Sind Bank, Railway Road, Moga,** for an amount mentioned here in below, besides interest and other charges/expenses against calling account.

The borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset(s).

Name of the Borrower(s)/Guarantor(s)	Description of Immovable Property	Date of Demand Notice	Date of Possession	Outstanding Demand Amount
Borrower: Arshdeep Singh S/o Jagjeet Singh, **Address:** 1. Plot No. 50, Yuvraj Enclave, Near Kotkapura Bypass, Moga - 142001. **Address: 2.** House No. 634, Ward No. 31, Near Khooni Masit, Purana Moga, Moga - 142001. **Address: 3.** Sagar Poultry Farm, Bahona Road, Moga-142001. **Co-Borrower: Vikramjeet Singh** S/o Jagjeet Singh, **Address:** 1. Plot No. 50, Yuvraj Enclave, Near Kotkapura Bypass, Moga - 142001. **Address: 2.** House No. 634, Ward No. 31, Near Khooni Masit, Purana Moga, Moga-142001. **Guarantor(s): 1. Deepinder Kaur** W/o Sukhmander Singh, **Address:** 1. Plot No. 50, Yuvraj Enclave, Near Kotkapura Bypass, Moga - 142001. **Address: 2.** House No. 634, Ward No. 31, Near Khooni Masit, Purana Moga, Moga -142001. **2. Gurwinder Singh** S/o Sukhmander Singh, **Address:** 1. House No. 301, Patti Usang, Moga -142001. **Address:**	Property measuring Residential House Measuring 04 Marlas, 01 Sarsai, 06 square feet Details below:- **1.** Area Measuring 02 Marlas, 01 Sarsahi being 19/1656 Share of 09 Kanals, 04 Marla,Comprising in Khewat No. 906, Khatauni No. 1293, Khasra No. 124//3(9-4). **2.** Area Measuring 02 Marlas being 18/1440 Share of 08 Kanals, 00 Marla Comprising in Khewat No. 906, Khatauni No. 1293, Khasra No. 124//4(8-0). As per copy of Jamabandi for 2017-18 and the Super Structure thereon, Already Constructed (if Any) and to be constructed in future up to the Height of the Sky, Situated in the Revenue area of Moga Mehla Singh II, Tehsil and Distt. Moga, Presently Owned by Mr. Arshdeep Singh S/o Jagjeet Singh, Vide transfer deed No. 2021-22/2/1/2509 dated 13.10.2021. Bounded as under: **North:** 23 feet 9 Inch Gali 30 feet, **West:** 47 feet 4 Inch Rajdeep Singh, **East:** 47 feet 4 Inch Harinder Singh, **South:** 23 feet 9 Inch Gali 22 feet.	02.07.2025	12.09.2025	**Rs. 36,68,312.92** (Rupees Thirty Six Lakhs Sixty Eight Thousand Three Hundred Twelve & Paise Ninety Two Only) as on 02.07.2025 with future interest w.e.f. 02.07.2025 costs, charges and other expenses thereon (Less recovery effected thereafter, if any).

Date of Issue: 20-09-2025

Sd/- Authorised Officer, Punjab & Sind Bank

Public Notice For E-Auction For Sale of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and **Branch Office at "96 Rajinder Nagar, Near Tehsil Complex, Jalandhar-144001"** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"), whereas the Authorised Officer ("the Undersigned") has taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS and WITH-OUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)/	Demand Notice Date and Amount	Description of the immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Shyam Narayan S/o. Mr. Ramprasad 2. Mrs. Savita Devi W/o. Mr. Shyamnarayan (Prospect No. IL10049867, IL10130361)	24-Aug-2024 **Rs.11,79,899/-**(Rupees Eleven Lakh Seventy Nine Thousand Eight Hundred And Ninety Nine Only) **Bid Increase Amount Rs.20000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Property portion of House no. 19 and 20, Comprised in Khasra no. 1/24/2, 25/2, 7, 6min, 16min, 16min, 2/111/1, 20/3, 1/115, Hadbast No. 207, Khewa/Khatoni No. 122-123/144-145, 130/153, 128/150-151, 272/273, 204/316-317-318-319, 275/321, Parshuram Nagar, Peru, Jalandhar, India, 144001 AREA ADMEASURING (IN SQ. FT.): Property Type: Land_Area, Super_Built_Up_Area, Carpet_Area, Built_Up_Area Property Area: 374.00, 402.00, 402.00, 442.00	**04-Jul-2025** **Total Outstanding As On Date 09-Sep-2025 Rs.14,65,722.00/-** (Rupees Fourteen Lakh Sixty Five Thousand Seven Hundred And Twenty Two Only)	**Rs. 6,86,000/-** (Rupees Six Lakh And Eighty Six Thousand Only) **Earnest Money Deposit (EMD) Rs. 68,600/-** (Rupees Sixty Eight Thousand And Six hundred Only)
Date of Inspection of property 24-Oct-2025 1100 hrs -1400 hrs.		**EMD Last Date 27-Oct-2025 till 5 pm.**		**Date/ Time of E-Auction 29-Oct-2025 1100 hrs-1300 hrs.**

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iiflonehome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.

TERMS AND CONDITIONS :-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider https://www.iiflonehome.com well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. Bidders are advised to go through the website https://www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID-care@iiflonehome.com, Support Helpline Num

COURT NOTICE

IN THE COURT OF Sh. Gurdev Singh
Judicial Magistrate - Ist Class Ludhiana
Kotak Mahindra Bank Ltd
Vs.
Lakhwinder Singh
CNR No. PBLD03-016931-2023
Next Date:- 30-10-2025

Detail of offence:-
Notice To:
Lakhwinder Singh
-
S/o Mahinder Singh R/o
Bhupewala, Ferozepur, Makhu-142044, Punjab
In above titled case, the accused could not be served. It is ordered that accused should appear in person or through counsel on 30-10-2025 at 10.00 a.m.
For details logon to
https://highcourtchd.gov.in/?mod=district_notice&district=ludhiana

Judicial Magistrate - Ist Class
Ludhiana

COURT NOTICE

IN THE COURT OF Sh. Gurdev Singh
Judicial Magistrate - Ist Class Ludhiana
Kotak Mahindra Bank Ltd
Vs.
Mohammad Firoz
CNR No. PBLD03-018132-2023
Next Date:- 16-10-2025

Detail of offence:-
Notice To:
Mohammad Firoz
-
S/o Israr Husain R/o Village Baraitha Khijarpur Post Dindarpur, Tehsil Bilari, Moradabad-202411-UP
In above titled case, the accused could not be served. It is ordered that accused should appear in person or through counsel on 16-10-2025 at 10.00 a.m.
For details logon to
https://highcourtchd.gov.in/?mod=district_notice&district=ludhiana

Judicial Magistrate - Ist Class
Ludhiana

STATE BANK OF INDIA भारतीय स्टेट बैंक

सेक्टर-12, द्वारका शाखा, विकास पुरी आर्केड द्वारका, नई दिल्ली-110078

स्वर्ण आभूषणों के रूप में बंधक रखी गई आस्तियों की नीलामी हेतु सार्वजनिक सूचना

एतद्द्वारा सर्वसाधारण को तथा विशेष रूप से कर्जदारों को सूचित किया जाता है कि नीचे वर्णित खातों में बंधक रखे गए स्वर्ण आभूषणों की सार्वजनिक नीलामी भारतीय स्टेट बैंक द्वारा निम्नलिखित शाखा में आयोजित की जानी प्रस्तावित है। नीचे वर्णित कर्जदारों ने बैंक के पक्ष में प्रतिभूति के रूप में स्वर्ण आभूषण बंधक रखकर भारतीय स्टेट बैंक से ऋण सुविधा (स्वर्ण ऋण सुविधा) प्राप्त की है। कर्जदारों/गारंटरों का मांग सूचना जारी की गई है जिसमें उनसे स्वर्ण ऋण सुविधा के तहत बकाया राशि का भुगतान करने की मांग की गई है। चूंकि कर्जदार/गारंटर बकाया ऋण राशि चुकाने में असफल रहे हैं, अतः बैंक बंधक रखे गए स्वर्ण आभूषणों जो विशेष रूप से समाप्ति की अनुसूची में वर्णित किए गए हैं, की नीलामी बिक्री 24-09-2025 को अप. 04.30 बजे शाखा परिसर : **मुनिट नंबर 101, विकास पुरी आर्केड, प्रथम तल, सेक्टर-11, मार्किट, आर्डीशर चौक, द्वारका, नई दिल्ली-110075 में "जैसा है जहां है", "जैसा है जो है", "जो कुछ है वहां है" तथा "कोई उपाय नहीं" आधार पर करने का प्रस्ताव करता है।**

कर्जदार का नाम एवं पता	ऋण खाता संख्या	स्वर्ण राशि (ग्रा. में)	स्वर्ण भार	शुद्ध भार
नीलमी पत्नी पत्नी प्रीतम सिंह पता : मकान नंबर : जे-113, फेज मजदूर, वैस्ट दिल्ली, प्रथम तल, नई दिल्ली-110058	400207 00410	रु. 8,09,228/- + एक पर भाग + क्रय क्षमा	108.30 ग्राम	100.30 ग्राम

भारतीय स्टेट बैंक को बिना किसी पूर्व सूचना के नीलामी की तिथि बदलने का अधिकार है।
नीलामी **24-09-2025 को अप. 04.30 बजे** होगी। विस्तृत नियम एवं शर्तों के लिए, **कृपया प्राधिकृत अधिकारी श्री नितिन से मोबाइल नंबर 7780445486 पर सम्पर्क करें।**
बैंक का प्रक्रिया से पहले किसी भी समय नीलामी रद्द करने का अधिकार सुरक्षित है।

स्थान : नई दिल्ली हस्ता./-
दिनांक : 19-09-2025 प्राधिकृत अधिकारी
भारतीय स्टेट बैंक

हीरो हाउसिंग फाइनेंस लिमिटेड

HeroHousing Finance

पंजीकृत कार्यालय: 9वीं मंजिल, एक्सचेंज प्लाजा, प्लाट नं. सी-1, ब्लॉक-जी, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (ई), मुंबई-400051
शाखा कार्यालय: 5वीं मंजिल, प्लाट नं. 58, सेक्टर-44, गुरुग्राम-122003, हरियाणा, नई दिल्ली-110057
टेलीफोन नंबर: 0124-4715888, ईमेल: customercare@herohfl.com
वेबसाइट: www.herohousingfinance.com, CIN: U65192DL2016PLC301448

शुद्धिपत्र

यह शुद्धिपत्र दिनांक 16-09-2025 को "जनसत्ता-दिल्ली" में प्रकाशित हमारे वित्तीय नोटिस के संबंध में जारी किया गया है, जो प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 3 के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम,2002 की धारा 13 (2) के तहत उधारकर्ता श्रीमती रानू बाला, जितेंदर गुलाटी, गुलशन गुलाटी, ऋण खाता सं. HHFNSPIHOU20000010678 से संबंधित संपत्ति को कब्जे में लेने के लिए दिया गया था जिसमें दर्शाये गये दिनांक 04-08-2025 को कुल बकाया राशि की जगह गलती से दिनांक 04-09-2025 को कुल बकाया राशि पढ़ें। गलती से हुई इस त्रुटि के लिए हमें खेद है।

दिनांक: 20-09-2025 हस्ता./- अधिकृत अधिकारी
स्थान: दिल्ली हीरो हाउसिंग फाइनेंस लिमिटेड के लिये

शुद्धिपत्र

Arcil Financial ARC

एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड,
पंजीकृत कार्यालय: द ककी, 10वीं मंजिल, 29 सेनापति बापट मार्ग, डादर (पश्चिम), मुंबई-400 028, शाखा का पता- कार्यालय सं. 1006, सेन्टेर्स मॉल, जनकपुरी वेस्ट, नई दिल्ली-110058
CIN: U65999MH2002PLC134884/www.arcil.co.in

यह शुद्धिपत्र एनसीआर में प्रकाशित फाइनेंशियल एक्सप्रेस-इंग्लिश और जनसत्ता-हिंदी संस्करणों में दिनांक 05.09.2025 के ई-नीलामी बिक्री सूचना के लिए जारी किया गया है।

उक्त नीलामी सूचना में, उधारकर्ता से संबंधित निम्नलिखित जानकारी को कृपया सही करके पढ़ें:

निरीक्षण का दिन	अनुरोध पर और 24-10-2025 को/से पहले नियोजित किए जाएगा
	यह पढ़ें अनुरोध पर और 24-09-2025 को/से पहले नियोजित किए जाएगा
बोली और ईएमडी जमा करने की अंतिम तिथि	के लिये 23-10-2025 शाम 05:00 बजे से पहले
	यह पढ़ें 23-09-2025 शाम 05:00 बजे से पहले

दिनांक: 03 सितंबर, 2025 को प्रकाशित उक्त ई-नीलामी सूचना में उल्लिखित अन्य सभी विवरण अपरिवर्तित रहेंगे।
दिनांक: 20.09.2025 अधिकृत अधिकारी
स्थान: दिल्ली एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लि.

Mahindra HOME FINANCE

महींद्रा हाउस इन्वेस्टमेंट फाइनेंस लिमिटेड, तीसरी मंजिल, प्लॉट संख्या 46-47, बीएमए टावर, ओल्ड कोलाबा, अगस्ती, कैडबरी बगल, जयपुर, राजस्थान - 302001

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(1) देखें। ध्यान खींचना (अचल संपत्ति हेतु)

जबकि, अधोहस्ताक्षरकर्ता ने **बैंकों वित्तीय संस्थानों के बकाया ऋणों की वसूली अधिनियम, 1993 की धारा 19(4) के अंतर्गत प्राधिकृत अधिकारी होने के नाते, जिसका पंजीकृत कार्यालय महींद्रा टावर्स, प्लॉट संख्या 232, अजमेरी रिविंग, पोयसर अपना कॉलोनी पश्चिम, बान्द्रा ईस्ट मुंबई में स्थित है, मेसर्स मनमोहन, एस.पी.एस ग्रेन ट्रेड, पूर्वी (रजिस्टर्ड), पूर्वी - 400070, महाराष्ट्र - राज्य में है जो निम्नलिखित शाखा कार्यालय अजमेर, राजस्थान में स्थित है** जिसने परिणामिकों के प्रतिभूतिकरण तथा पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के तहत तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित उप (1२) के तहत प्रदत्त अधिकारों का प्रयोग करते हुए दिनांक 27-08-2025 को मांग सूचना जारी की थी जिसमें उधारकर्ता / सह-उधारकर्ता / गारंटर **श्री सिंह पोहकर, नाम सिंह पोहकर, मंजू देवी पुत्रीगण सिंह पोहकर से उक्त सूचना में उल्लिखित राशि रु 4,73,646/- (रुपये एक लाख चहत्तर हजार छह सौ सैंतालीस मात्र) (SY ASEMAIM 0077860-00043** के अनुसार उक्त सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर चुकाने का आह्वान किया गया।

उपर्युक्त कर्जदार उपरोक्त्तानुसार राशि चुकाने में विफल रहे है अतएव, उपर्युक्त उधारकर्ता तथा अन्य जनता को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने उपरोक्त अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उपर्युक्त संपत्ति का कब्जा ले लिया है।

विशेष रूप से उपर्युक्त उधारकर्ता तथा अन्य जनता को हतोत्साह तथा सचेत किया जाता है कि वे संपत्ति को बेचने से बचें तथा संपत्ति के साथ किसी भी तरीके से कोई लेनदेन किसी भी तरीके से न करें क्योंकि संपत्ति के साथ कोई लेनदेन महींद्रा हाउस इन्वेस्टमेंट फाइनेंस लिमिटेड की शर्तों के अधीन होगा।

दिनांक : 19-09-2025, स्थान : चित्तौड़गढ़, भुवाणा, राजस्थान **महींद्रा हाउस इन्वेस्टमेंट फाइनेंस लिमिटेड**

ऋण वसूली अधिकरण-II, दिल्ली के समक्ष

4 थी मंजिल, जीवन तारा भवन, संसद मार्ग, नई दिल्ली-110001
[बैंक और वित्तीय संस्थानों के बकाया ऋणों की वसूली अधिनियम, 1993 की धारा 19(4) के साथ पठित ऋण वसूली अधिकरण (प्रक्रिया) नियम, 1993 के नियम 12 और 13 के अंतर्गत सूचना

मामले में:
ओए सं. 103/2024 दिनांक: 27.05.2025
यस बैंक लिमिटेड आवेदक
बनाम
फास्ट ट्रैक लॉजिस्टिक्स प्रोप्राइटर कुलवीर सिंह पैंथी और अन्य के माध्यम से प्रतिवादी

सेवा में,
प्रतिवादी डी1. फास्ट ट्रैक लॉजिस्टिक्स, प्रोप्राइटर कुलवीर सिंह पैंथी के माध्यम से, 215 सेक्टर 14, एक्सटेंशन, गांव, फरीदाबाद, हरियाणा-121007, साथ ही: प्लॉट नं. 175, सेक्टर 58, ट्रांसपोर्ट नगर, फरीदाबाद, हरियाणा
डी2. कुलवीर सिंह पैंथी, पुत्र गुरदेव सिंह, मकान नं. 215, सेक्टर 14, एक्सटेंशन गांव, फरीदाबाद, हरियाणा
डी3. राहुल पैंथी, पुत्र कुलवीर सिंह पैंथी, मकान नं. 215, सेक्टर 14, एक्सटेंशन गांव, फरीदाबाद, हरियाणा-121007
मेसर्स के उपरोक्त नामित आवेदक/आवेदकों ने रु. 36,95,627/- (रुपये छत्तीस लाख, पंचानवे हजार, छह सौ सत्ताईस मात्र) की वसूली हेतु आपके विरुद्ध मामला दाखिल किया है और जैसा की अधिकरण की संतुष्टि के लिए यह सिद्ध हो चुका है कि आपको सामान्य तरीके से सूचना देना संभव नहीं है, अतः इस विज्ञापन द्वारा सूचना दिया जाता है कि आप 22.09.2025 को प्रातः 11:00 बजे अधिकरण के समक्ष उपस्थित हों। ध्यान दें कि यदि आप उक्त तिथि को उपस्थित नहीं होते हैं तो मामले की सुनवाई एवं निर्णय आपकी अनुपस्थिति में ही किया जाएगा।
सभी कार्यवाही वीडियो कॉन्फ्रेंसिंग या भौतिक रूप से की जाएगी और इसके लिए:
(i) सभी अधिवक्ता/विधिक प्रवक्तार "Cisco Webex" ऐप्लिकेशन/सॉफ्टवेयर डाउनलोड करें; (ii) सुनवाई की अगली तिथि को माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा लिए जाने वाले मामलों के लिए "मीटिंग आईडी" और पासवर्ड डीआरटी पोर्टल drt.gov.in की वेबसाईट पर उपलब्ध होगी; (iii) किसी भी आपात स्थिति में अधिवक्ता/पक्षकार संबंधित अधिकारी से फोन नंबर 23748478 पर संपर्क कर सकते हैं।
इस अधिकरण की मुहर और हस्ताक्षर सहित दिनांक 27 मई, 2025 को दिया गया।

अधिकरण के आदेश से,
सेक्शन अधिकारी, डीआरटी-II, दिल्ली

ऋण वसूली न्यायाधिकरण-II, दिल्ली के समक्ष

चौथी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली-110001
ऋण वसूली न्यायाधिकरण (प्रक्रिया नियम) 1993) के नियम 12 एवं 13 के साथ
बैंक एवं वित्तीय संस्थाओं को देय ऋण वसूली अधिनियम, 1993 की धारा 19(4) के अंतर्गत सूचना

मामले में:
ओए सं. 605/2023 दिनांक: 03.07.2025
यस बैंक लिमिटेड आवेदक
बनाम
बलोनी इंजीनियरिंग प्राइवेट लिमिटेड एवं अन्य प्रतिवादी
प्रति, प्रतिवादी डी1. बलोनी इंजीनियरिंग प्राइवेट लिमिटेड, भूतल एक्स-11 सेक्टर 12, नोएडा, जीबी नगर, उत्तर प्रदेश - 201301
डी2 प्रकाश चंद बलोनी, एसओ काम! पांडे बलोनी, प्लेट संख्या 902, महागुन मॉर्फियस ई-4, रामज्ञान स्कूल के पास, सेक्टर 50, नोएडा, उत्तर प्रदेश 201301।
डी3 सुनीता बलोनी, प्लेट संख्या 902, महागुन मॉर्फियस, ई-4, रामज्ञान स्कूल के पास, सेक्टर 50, नोएडा, उत्तर प्रदेश 201301।
चूंकि उपर्युक्त आवेदक/आवेदकों ने आपसे विरुद्ध रूपये 29,65,555/- (उनतीस लाख पैंसठ हजार पाँच सौ पचपन रुपये मात्र) की वसूली हेतु मामला दायर किया है और जहां न्यायाधिकरण के समाधानार्थ यह दर्शाया गया है कि सामान्य तरीके से आपको तामील कराना संभव नहीं है, अतः यह नोटिस आपको दिनांक 12.11.2025 को प्रातः 11.00 बजे न्यायाधिकरण में उपस्थित होने का निर्देश देते हुए दिया जाता है। कृपया ध्यान दें कि पूर्वोक्त दिन आपके उपस्थित न होने पर, मामले की सुनवाई और निर्णय आपकी अनुपस्थिति में किया जाएगा।
सभी मामलों की सुनवाई वीडियो कॉन्फ्रेंसिंग या प्रत्यक्ष रूप से की जाएगी और इस उद्देश्य के लिए— (i) सभी अधिवक्ता/वादी "सिस्को वेबेक्स" एप्लिकेशन/सॉफ्टवेयर डाउनलोड करें; (ii) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा लिए जाने वाले मामलों की सुनवाई की तिथि के लिए "मीटिंग आईडी" और पासवर्ड डीआरटी के आधिकारिक पोर्टल यानी drt.gov.in पर दैनिक वाद सूची में प्रदर्शित किए जाएंगे। (iii) किसी भी आपात स्थिति में अधिवक्ता / वादी संबंधित अधिकारी से फोन नंबर 23748478 पर संपर्क कर सकते हैं।
यह दिनांक 3 जुलाई, 2025 को मेरे हस्ताक्षर और न्यायाधिकरण की मुहर से दिया गया।

न्यायाधिकरण के आदेशानुसार,
अनुभाग अधिकारी, डीआरटी-II, दिल्ली।

ऋण वसूली न्यायाधिकरण-II, दिल्ली के समक्ष

चौथी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली-110001
ऋण वसूली न्यायाधिकरण (प्रक्रिया नियम) 1993) के नियम 12 एवं 13 के साथ
बैंक एवं वित्तीय संस्थाओं को देय ऋण वसूली अधिनियम, 1993 की धारा 19(4) के अंतर्गत सूचना
निम्न के मामले में

ओए सं. 181/2024 दिनांक: 27.06.2025
यस बैंक लिमिटेड आवेदक
बनाम
मेसर्स क्विजारियो मशीनरी अपने साझेदारों दीपक माथुर एवं अन्य के माध्यम से। प्रतिवादी
सेवा में,
प्रतिवादी डी1. मेसर्स क्विजारियो मशीनरी अपने साझेदार दीपक माथुर के माध्यम से, ए-259 फेज-1, ओखला औद्योगिक क्षेत्र, दक्षिण दिल्ली-201।
डी2. दीपक माथुर, पुत्र वीरेंद्र सिंह, 386/10, गली नंबर 32डी, मोतरवीर एक्सटेंशन, नई दिल्ली-44
जबकि उपरोक्त नामित आवेदक (आवेदकों) ने आपके विरुद्ध रु.20,32,578/-(बीस लाख बत्तीस हजार पांच सौ अठहत्तर रुपये मात्र) की वसूली हेतु एक मामला स्थापित किया है और जहां अधिकरण की संतुष्टि के लिए यह दिखाया गया है कि सामान्य तरीके से आपको संपर्क करना संभव नहीं है, इसलिए यह नोटिस आपको न्यायाधिकरण में दिनांक 24.09.2025 को सुबह 11.00 बजे उपस्थित होने का निर्देश देने वाले विज्ञापन द्वारा जारी किया गया है। ध्यान दें कि यदि आप इस न्यायाधिकरण के समक्ष उपर्युक्त दिन उपस्थित होने में विफल रहते है तो, आपकी अनुपस्थिति में मामले की सुनवाई की जाएगी और निर्णय दिया जाएगा।
सभी मामलों में वीडियो कॉन्फ्रेंसिंग या भौतिक माध्यम से सुनवाई की जाएगी और इस उद्देश्य के लिए—(i) सभी अधिवक्ता/वादीगण "सिस्को वीबेक्स" एप्लिकेशन ब्लॉफ्टवेयर डाउनलोड करेंगे (ii) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा लिए जाने वाले मामलों की सुनवाई की तिथि के लिए "मीटिंग आईडी" और पासवर्ड डीआरटी अधिकारिक पोर्टल यानी drt.gov.in पर दैनिक वाद सूची में प्रदर्शित किया जाएगा।(iii) किसी भी आपात स्थिति में अधिवक्ता / वादी संबंधित अधिकारी से फोन नंबर 23748478 पर संपर्क कर सकते हैं।
27 मई 2025 के दिन मेरे हाथ और न्यायाधिकरण की मुहर के तहत आदेश।

न्यायाधिकरण के आदेशानुसार,
अनुभाग अधिकारी, डीआरटी-II, दिल्ली

ऋण वसूली न्यायाधिकरण-II, दिल्ली के समक्ष

चौथी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली-110001
ऋण वसूली न्यायाधिकरण (प्रक्रिया नियम) 1993) के नियम 12 एवं 13 के साथ
बैंक एवं वित्तीय संस्थाओं को देय ऋण वसूली अधिनियम, 1993 की धारा 19(4) के अंतर्गत सूचना
निम्न के मामले में

ओए सं. 800/2022 दिनांक: 02.06.2025
यस बैंक लिमिटेड आवेदक
बनाम
श्री अर्जुन पाल एवं अन्य प्रतिवादी
सेवा में,
प्रतिवादी डी1 श्री अर्जुन पाल
डी2 श्रीमती सावित्री देवी
दोनों के पते: ए-1 और 2, तीसरी मंजिल, धानतपा एसेज, उत्तम नगर, चंदन देवी अस्पताल के पास, नई दिल्ली। साथ ही श्री-608 कायाना अपार्टमेंट, प्लॉट संख्या 8, सेक्टर 6, द्वारका, नई दिल्ली-75। साथ ही ए-95, पहली मंजिल, सेक्टर-18 द्वारका, नई दिल्ली-75।
जबकि उपरोक्त नामित आवेदक (आवेदकों) ने आपके विरुद्ध रु. 7,01,36,836/-(सात करोड़ एक लाख छत्तीस हजार आठ सौ छत्तीस रुपये मात्र) की वसूली के लिए एक मामला स्थापित किया है और जहां अधिकरण की संतुष्टि के लिए यह दिखाया गया है कि सामान्य तरीके से आपको संपर्क करना संभव नहीं है, इसलिए यह नोटिस आपको न्यायाधिकरण में दिनांक 30.09.2025 को सुबह 11.00 बजे उपस्थित होने का निर्देश देने वाले विज्ञापन द्वारा जारी किया गया है। ध्यान दें कि यदि आप इस न्यायाधिकरण के समक्ष उपर्युक्त दिन उपस्थित होने में विफल रहते है तो, आपकी अनुपस्थिति में मामले की सुनवाई की जाएगी और निर्णय दिया जाएगा।
सभी मामलों में वीडियो कॉन्फ्रेंसिंग या भौतिक माध्यम से सुनवाई की जाएगी और इस उद्देश्य के लिए—(i) सभी अधिवक्ता/वादीगण "सिस्को वीबेक्स" एप्लिकेशन ब्लॉफ्टवेयर डाउनलोड करेंगे (ii) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा लिए जाने वाले मामलों की सुनवाई की तिथि के लिए "मीटिंग आईडी" और पासवर्ड डीआरटी अधिकारिक पोर्टल यानी drt.gov.in पर दैनिक वाद सूची में प्रदर्शित किया जाएगा।(iii) किसी भी आपात स्थिति में अधिवक्ता / वादी संबंधित अधिकारी से फोन नंबर 23748478 पर संपर्क कर सकते हैं। 02 जून, 2025 के दिन मेरे हाथ और न्यायाधिकरण की मुहर के तहत आदेश।

न्यायाधिकरण के आदेशानुसार,
अनुभाग अधिकारी, डीआरटी-II दिल्ली

GIC HOUSING FINANCE LTD.

जीआईसी हाउसिंग फाइनेंस लिमिटेड
कॉर्पोरेट कार्यालय / प्रधान कार्यालय : जीआईसीएफएलएल, नेशनल इंश्योरेंस बिल्डिंग, हॉर्नी लाल, जे. टी. रोड, एस्प्लेनेड हाउस के बगल में, फोर्टपट, मुंबई, 400 020 **दूरभाष :** (022) 43041900, **ईमेल :** corporate@gichf.com
वेबसाइट: www.gichfindia.com
शाखा कार्यालय का पता
यूजीएफ–10 ए ई कॉमनवेल्थ बिल्डिंग, 18, बाराखंभा रोड, कनॉट प्लेस, दिल्ली 110001, कार्यालय दूरभाष : 011–23356430 / 23731669,
संपर्क विवरण : 8851292S 27 / 6396538102 / 8755778560.
शाखा पोस्ट बॉक्स : delhi@gichfindia.com

...ी शेखर
...ी श्री गौरवी देवी
विषय : ऋण खाता सं. DL0110610007467 – नीलामी की गई संपत्ति के संबंध में सूचना
**...ए सूचित किया जाता है कि वित्तीयित निपत्ती रखी गई संपत्ति, अर्थात् प्लॉट नंबर 63–बी का संपूर्ण भाग पी यू तल (फ्लैट/फ्लाइट के अधिकारों के बिना), विस्तार क्षेत्रफल 275 वर्ग फुट (82.71 वर्ग मीटर) है, जो ...म हस्तांतरित की राजस्व संपदा, लोनियों आम बिहार, स्थाना–जी, उत्तम नगर, नई दिल्ली – 110059 में स्थित ...को आपके पुनर्भुगतान दायित्वों में चूक के कारण, सरफेसी अधिनियम 2002 और उसके अंतर्गत बनाए गए ...मों के प्रावधानों के तहत 10.07.2023 को आयोजित ई–नीलामी के माध्यम से विधिवत रूप से बेच दिया ...है। यह भी पाया गया है कि आपकी पास वस्तुएं अभी भी उक्त संपत्ति पर पड़ी हैं। आपको एतद्द्वारा इस ...ना की तिथि से पंद्रह (15) दिनों के भीतर उक्त वस्तुओं को हटाने का निर्देश दिया जाता है।
...या ध्यान दें कि यदि आप निर्धारित समय के भीतर ऐसा करने में विफल रहते हैं, तो जीआईसीएफएल को ऐसी ...ी वस्तुओं का निपटान करने के लिए बाध्य होना पड़ेगा ताकि प्रतिभूत ऋण में किसी भी प्रकार की कमी का सामायोजित किया जा सके, साथ ही उनके संग्रहण पर हुए खर्च की वसूली भी की जा सके, इसके लिए आपको कोई अतिरिक्त सूचनाएं संप्रेषित नहीं किया जाएगा।
...संबंध में इसे अंतिम सूचना माना जा सकता है।

जीआईसी हाउसिंग फाइनेंस लिमिटेड
हस्ता./-
...: 20–09–2025 **प्राधिकृत अधिकारी**

Mahindra FINANCE

पंजीकृत कार्यालय: गेलार्ड बिल्डिंग, अपोलो बंदर, मुंबई- 400 001; **वे कॉर्पोरेट कार्यालय:** बी विंग, तीसरी मंजिल, अगस्ती कॉर्पोरेट पार्क, पीरामल अनिटी बिल्डिंग, कमानी जंक्शन, कुर्ला पश्चिम मुंबई- 400 070,वे

सरफेसी अधिनियम, 2002 की धारा 13 (2) के तहत मांग सूचना

...कि आप नीचे उल्लिखित उधारकर्ता, सह–उधारकर्ता, गारंटर और बंधककर्ता ने अपनी अचल संपत्तियों को बंधक रखकर महींद्रा एंड महींद्रा फाइनेंशियल सर्विसेज लिमिटेड से ऋण लिया आप सभी द्वारा किए गए ऋण के परिभाषाकरण अपने ऋण खाते का पे–निधारित संपत्ति के रूप में वर्गीकृत किया गया है, उधारित महींद्रा एंड महींद्रा फाइनेंशियल सर्विसेज लिमिटेड ...नियम के तहत एक सुरक्षित लेनदार होने के नाते, और सुरक्षा हित (प्रवर्तन) नियम 2002 के नियम 2 के साथ उक्त अधिनियम की धारा 13 (2) के तहत प्रदत्त शक्तियों का प्रयोग करते ...उधारकर्ता/सह–उधारकर्ता/गारंटरों/बंधककर्ताओं को कॉलम नंबर 1 में उल्लिखित राशि का नोटिस की तारीख से 60 दिनों के भीतर भविष्य के ब्याज के साथ चुकाने के लिए नोटिस जारी किया है।

उधारकर्ता/सह–उधारकर्ता/गारंटर/बंधककर्ता का नाम	ऋण खाता संख्या और ऋण राशि	सागू की जाने वाली सुरक्षा का विवरण	एनपीए की तिथि और मांग नोटिस की तिथि	रुपये में देय राशि...../– के अनुसार
...सीएम ऑटोसेल प्रैवेट लिमिटेड (उधारकर्ता) श्री राजेश महाजन (निदेशक एवं गारंटर 1) श्री महेश महाजन (गारंटर 2)	संपत्ति संख्या सहित संपूर्ण पता (i) 19121901000000033 Grihik 31.12.2019 (ii) एमएचई/आईएफएल/सीएमएपीसी–001/17–18 Fridik 23.01.2018 ऋण संख्या/अनुबंध संख्या (i) ICHF00120203739 (ii) SCF/190001924 2 और SCF/20/0002125B ऋण राशि :- (i) रु.3,90,00,000 /– (केवल तीन करोड़ नब्बे लाख रुपए) (ii) रु.7,50,00,000 /– (केवल सात करोड़ पचास लाख रुपए)	बंधक अचल संपत्ति का विवरण: मद संख्या–1– खाता संख्या 56/62, खसरा संख्या 3/ /20/1(5–19) में 2 कनाल 2.1/2 मरला के प्लॉट का पूरा टुकड़ा और पार्सल, इसका 24/119 हिस्सा यानी 1 कनाल 4 मरला और खाता संख्या 56/62, खसरा संख्या 3/ /19(2–18) इसका 37/116 हिस्सा यानी 18.1/2 मरला नोटिस तिथि: मरला, गांव मियापुर हदबस्त 319. 16.09.2025 आनंदपुर साहिब, जिला–रोपड़, पंजाब।	05.05.2020, मांग नोटिस की तारीख 16.09.2025	रु. 7,01,09,970.75/– (सात करोड़ एक लाख नौ हजार नौ सौ सत्तर रुपए और पचहत्तर पैसे मात्र) 18.08.2025 तक

...कॉलम संख्या 1 में उल्लिखित उधारकर्ता/सह–उधारकर्ता/गारंटर और बंधककर्ता को नोटिस दिया जाता है, जिसमें उनसे कॉलम संख्या 5 में दर्शाई गई कुल राशि का ...ान इस नोटिस के प्रकाशन के 60 दिनों के भीतर सभी संबंधित उधारकर्ता/सह–उधारकर्ता के विरुद्ध करने का आह्वान किया जाता है, क्योंकि उक्त राशि कॉलम संख्या 5 ...ाई गई तिथि को संबंधित ऋण खाते के संबंध में देय पाई जाती है। यह स्पष्ट किया जाता है कि यदि भविष्य के ब्याज और अन्य शुल्कों संहित कुल राशि, जो भुगतान ...तिथि तक देय हो सकती है, का भुगतान नहीं किया जाता है, तो महींद्रा एंड महींद्रा फाइनेंशियल सर्विसेज लिमिटेड कॉलम संख्या 3 में वर्णित संपत्तियों पर सुरक्षा हित लागू ...के लिए उचित कार्रवाई करने के लिए बाध्य होगी। कृपया ध्यान दें कि यह प्रकाशन एसे अधिकारों और उपायों के प्रति पूर्वाग्रह के बिना किया गया है जो कानून के तहत ...वित्तीय परिसंपत्तियों के प्रतिभूतिकरण / सह–उधारकर्ताओं / गारंटरों / बंधककर्ताओं के खिलाफ महींद्रा एंड महींद्रा फाइनेंशियल सर्विसेज लिमिटेड को उपलब्ध हैं, आपसे ...अनुरोध है कि उक्त अधिनियम की धारा 13(13) के अनुसार, आपको सुरक्षित ऋणदाता की पूर्व सहमति के बिना उपरोक्त सुरक्षा का निपटान या उससे निपटने से सुरक्षित ...पत्ति की बिक्री, यहां या अन्यथा हस्तांतरण करने से रोका/वंचित किया गया है।

...क: 20.09..2025 स्थान: रोपड़, पंजाब **हस्ता./– प्राधिकृत अधिकारी, महींद्रा एंड महींद्रा फाइनेंशियल सर्विसेज लिमिटेड**

इंडिया शेल्टर फाइनेंस कार्पोरेशन लिमिटेड

IndiaShelter Home Loans

पंजी. कार्यालय : प्लॉट – 15, छठा तल, सेक्टर–44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा–122002

अचल सम्पत्ति की बिक्री के लिए बिक्री सूचना

...अधिकारों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसमें आगे "अधिनियम" कहा गया है) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 ...आगे "नियमावली" कही गई है) के नियम 8(6) तथा 9(1) के तहत अचल आस्तियों की बिक्री की बिक्री की सूचना।
...ल सम्पत्ति को और विशेष रूप से कर्जदार(ों), सह–कर्जदार(ों) तथा गारंटर(ों) अथवा उनके कानूनी वारिस/वों प्रतिनिधियों को सूचना दी जाती है कि इंडिया शेल्टर फाइनेंस ...लिमिटेड (इसमें आगे प्रत्याभूत लेनदार कही गई है) के पास बंधक/प्रभारित निम्नलिखित अचल सम्पत्ति/यां, जिसका कब्जा प्रतिभूत लेनदार, **पंजीकृत कार्यालय पता :** छठा तल, प्लॉट नं. 15, इंस्टीट्यूशनल एरिया, सेक्टर–44, गुरुग्राम–122002 तथा नीचे वर्णित/गुरुत्व शाखा कार्यालय के प्राधिकृत अधिकारी द्वारा लिया जा चुका है, नीचे वर्णित कर्जदार(ों), सह–कर्जदार(ों) अथवा ...ों के बकाया राशि की वसूली के लिए नीचे वर्णित तिथि को **"जैसी है जहां है", "जैसी है जो है" तथा "जो भी है वहां है"** आधार पर बेची जाएगी। यह किसी प्राधिकृत अधिकारी द्वारा नीचे ...स्थान पर की जाएगी।

ऋण खाता संख्या/सभी संबंध और कर्जदार(ों)/सह–कर्जदार(ों)/गारंटर(ों) का नाम	मांग 13(2) के तहत मांग सूचना की तारीख और राशि	कब्जा की तिथि और प्रकार	सुरक्षित मूल्य	धरोहर राशि के तिथि एवं समय
	14–10–2023 रु0	20–10–2024 भौतिक	रु. 2,90,070/– (रुपये दो लाख नब्बे हजार	**बिक्री: 30.09.2025 समय: 10.00 बजे से 12.00 बजे तक**

...ाक: 20.09.2025 **हस्ता./– प्राधिकृत अधिकारी**

APRI GLOBAL

एप्री ग्लोबल हाउसिंग फाइनेंस लिमिटेड
पंजीकृत और कॉर्पोरेट कार्यालय: 502, टावर–C, पेनिंसुला बिजनेस पार्क, सेनापति बापट मार्ग, लोअर परेल, मुंबई–400013
परिशिष्ट कार्यालय : 9वीं, दूसरी मंजिल, पुणा रोड, नई दिल्ली –110060

भाग-उद्घोषणा

वित्तीय संपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण की धारा 13(2) तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित प्रतिभूति ब्याज प्रवर्तन अधिनियम, 2002 के तहत। अधोहस्ताक्षरी वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित अधिनियम, 2002 (उक्त अधिनियम) के प्रवर्तन के तहत **कैप्री ग्लोबल हाउसिंग फाइनेंस लिमिटेड (सीजीएफएफएल)** का अधिकृत अधिकारी है। प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए प्राधिकृत अधिकारी ने उधारकर्ता ...

शुद्धिपत्र

Arcil Financial ARC

**एसेट रिकं